

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP 163/96 in OA No.871/1991

New Delhi, this 17th day of October, 1996

Hon'ble Shri A.V. Haridasan, Vice-Chairman(J)
Hon'ble Shri V. Radhakrishnan, Member(A)

(21)

S/Shri

1. Ishwar Datt, s/o Shri Rattan Lal
2. Abdul Aziz, s/o Shri Habib
3. Hari Chand, s/o Shri Balwanta
4. Nanu, s/o Shri Nabi Bax
5. Mohd., Ilyas, s/o Shri Manzoor
6. Majid, s/o Nanha
7. Sadhu Singh, s/o Shri Bhagwan Din
8. Udal, s/o Shri Kishan Lal
9. Shrilal, s/o Shri Surta
10. Lala Ram, s/o Shri Tek Chand
11. Lokmani, s/o Shri Dashrath
12. Sis Ram, s/o Shri Chhuttan
13. Samir Chand, s/o Shri Hatti Ram
14. Hari Singh, s/o Shri Munni Lal
15. Kamal Singh, s/o Shri Inder

(All casual employees under Commandant,
COD, Delhi Cantt in the AOC, New Delhi) .. Petitioners

(Petitioners in person)

Vs.

1. Lt.Col. S.S. Kataria
Admn. Officer
Kendriya Ayudh Bhandar
Central Ordnance Depot, Delhi Cantt
2. Brig. D.D.S. Sandhu
Commandant, COD, Delhi Cantt
3. Shri K.A. Nambiar
Secretary
M/Defence, New Delhi .. Respondents

(By Shri B. Lall, Advocate)

ORDER(oral)

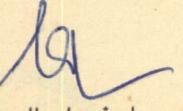
Hon'ble Shri A.V. Haridasan, VC(J)

This Civil Contempt Petition arises out of the order passed in OA 871/95 on 19.12.95, wherein a direction was given to the respondents to implement the order within three months from the date of receipt of a copy of that order. As copy of that order was received by the respondents on 11.1.96, they should have complied with the direction before 11.4.96. The petitioners have filed this civil contempt petition praying that action

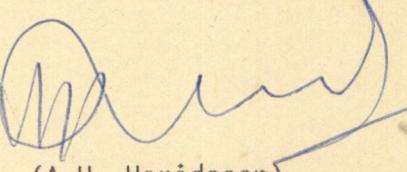
may be taken for non-implementation of the direction contained in the order dated 19.12.95, which according to them is defiance. The respondents have filed their reply stating that a copy of the order was received in the office of second respondent on 11.1.96 and the directions have been subsequently complied with, though there was a delay of three months which has been explained in the reply affidavit.

(22)

2. Taking note of the fact that the directions of the Tribunal have been subsequently complied with though belatedly, we do not consider it necessary to proceed further in this contempt petition. The contempt petition is therefore dismissed and the notice stands discharged.



(V. Radhakrishnan)
Member(A)



(A.V. Haridasan)
Vice-Chairman(J)